[ 13 AUG, 1986 ]

THE APPROPRIATION (No. 4) BILL, 1986--Contd.

MR. DEPUTY CHAIRMAN: We continue with the discussion on the Appropriation (No. 4) Bill, 1986. Shri B. Satyanarayan Reddy to continue his speech

SHRI B. SATYANARAYAN REDDY: (Andhra Pradesh); Mr. Deputy Chairman, Sir, yesterday, I was speaking on this Appropriation Bill. In the present Bill, Appropriation (No. 4) Bill, 1986, aggregate amount of Rs. 1,318 crores, 40 lakhs and 40.000 has been sought for the services for the financial year 1986-87, in respect of the services specified in column 2 of the Schedule. Sir. if we want our country to be very strong and prosperous and if we want a healthy and happy nation, we must devote our energies and efforts to some of the important things which go to make the country strong.

The Vice-Chairman (Shri M. Kaushik) in the Chair].

In the present Appropriation Bill, the services and the amount allotted for each of the services have been indicated in column 3 and 2 of the Schedule respectively. I would like to draw the attention of the Government to some of them. For agriculture, the amount sought is Rs. 15 crores. For Defence-400 crores. For Rehabilitation-Rs. 1,24,000. Then, for industry—this is very important—only Rs. 70 crores. I am only referring to some things. Then, public of the important 1,42,89,000. Housing and works—Rs. Urban Development-Rs. 2,21.80,000 and Resources-Rs. 10 Ministry of Water lakhs. These are the amounts allocated or sought for and we have to see, out of this amount how much is to be spent on important works. Sir, we have to make this country strong and prosperous. Particularly, we have to work for the betterment of the vast population of the rural areas of our country. Mahatma Gandhi, under whose leadership we fought for the independence of the country, never anticipated them to be Ministers, parliamentarians or legislators. His only aim was to attain independence of the country so that the vast population living in rural areas

could become prosperous and happy, so that there was no poverty in this country. But, Sir, even after 39 years of independence, we have not achieved that goal. Mahatma Gandhi's ideal was to make India strong and prosperous, to establish a new India, a new socialist society where there would be no poverty, where there would be no unemployment, but we have not solved those problems. We have to make efforts to realise that goal.

For that we have take certain to measures. For example, large parts of our country are always affected either by floods or drought. Particularly, in the last three-four years the States of Andhra Pradesh, Rajasthan, Orissa and a part of Maharashtra have been suffering from drought. These States have been requesting the Central Government to provide sufficient funds to undertake drought relief works but the amount given to them by the Centre is very meagre. For the last six years Andhra Pradesh has been reeling under acute and unprecedented drought. The situation has alarming proportion. Many listricts the State, especially the whole of Rayalaseema and many districts of Telengana and some coastal districts are suffering from drougt for the last four consequtive years. The State Government has asked for providing an amount of over Rs. 300 crores for relief works, but the amount provided by the Centre is hardly Rs. 40 crores. In order to improve the situation we have suggested to the Central Government that irrigation projects should be taken up in Andhra Pradesh and in other parts of the country immediately. We are not asking the Centre to give us money, we are only asking the Centre to clear the projects. We have asked for clearnce of the Telugu-Ganga project which is very important If this project is cleared, it will provide not only drinking water to a vast majority of people in Madras City but also help in irrigating the whole of Ravalaseema region which is a chronic drought-affected area. Likewise, I want the clearance of Vamsadhara Stage II, Polavaram project, Yeluru project, Singur project, Jurala project, Sree Ram Sagar project Stage II, Pulichin. to project and then Srisailem left bank canal.

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These are certain important projects that are pending for clearance by the Central Government. Similarly there may be a number of such projects pending with Centre for clearance relating to other States. Yes, there may be some from Karnataka, from Maharashtra also. I would like the Central Government to take decisions to clear all these projects so that our country should become prosperous. If a part of the country becomes prosperous the whole of the country becomes prosperous. Ιf these projects cleared and as a result a part of the country benefited, naturally the whole country gets the benefit. Under the present drought situation, these projects which are very essential to our population should be cleared and there should not be any hindrance.

Likewise the construction of roads, the national highways are also important. Government must take early step to see that rural India is reconstructed. We have requested the Central Government.... (Time bell rings). Sir, I will take only two or three minutes more and There are certain roads which have to be undertaken. We have also submitted a memorandum to the Government of India regarding inclusion of some of the roads in Andhra Pradesh in the Central National Highways system. I will only mention a few of them. The existing length of the National Highways in Andkilometres, hra Pradesh is only 2353 which is very much less according to the formula that the length of the National Highways in any State should be area of the State divided by 50. According to this formula, Andhra Pradesh should 3,188 km of National Highways. is very important. For the last 10 to 15 years, no important works—either repairs or of new roads-have been/ undertaken by the centre in the State of Andhra Pradesh. So I would like Central Government to spend money, to allot sufficient money for repairs and Invine a new roads. Similarly the State Government has suggested 10 highwave to be brought into the National Highways System. We want the Central Government at least to take up four or five of them immediately.

Thirdly, Andhra Pradesh has requested for allotment of at least 5.6 crores per year for ordinary repairs of the doublelane National Highways at the usual rate of Rs. 12000 per kilometre. The State is now getting only Rs. 1.2 orores per year, which is very insufficient. So the Government must allot sufficient funds for these things,

Fourthly, Andhra Pradesh Government has proposed the construction of a coastal road connecting Toda near Tamilnadu border with Ichchapuram near Orissa border at a cost of Rs. 34 crores covering a distance of 1000 kilometres. This is also a very important work, but no sufficient amount has been allotted so far for this.

Apart from this, I would like to diaw the attention of the Government that all those backward areas throughout country-whether in Andhra Pradesh or in any other State-should be developed. For this purpose, wherever sary, these areas should be declared as backward areas and industries should be set up there. In our there are contain districts which are very backward—like the district from which I come-Mehboob Nagar in Telencertain districts gana. There are Rayalaseema and in coastal areas Srikakulam etc. Andhra Pradesh like Such districts should be developed. For this the Central Government must allot sufficient money and set up some industhese areas can so that be developed. So far as the Mahboobnagar district is concerned, there are facilities. If we set no irrigation industries and take up development work, we can develop these areas. Employment opportunities can be created if the industries are set up in the disrict

I would like to draw the attention of the Government . . .

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take your seat

SHRI B. SATYANARAYAN REDDY: One second. I am concluding.

Another important thing is that in order tot make our country strong, prospercus, our nation, a healthy nation, the immediate attention should be paid on the tollowing things: agriculture, irrigation, energy, rural development, provision for pure drinking water, developments of science and technology public works, housing and urban development are some of the important subjects.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) : Please sit down.

SHRI B. SATYANARAYAN REDDY: Even after 39 years of our independence, we could not provide even pure drinking water facility to the people. I would like that the Government must take immediate steps to provide pure drinking water facilities to the poor people living in the villages.

THE VICE-CHAIRMAN (SHRI M. P. KAUSIHK): Mr. Jagesh Desai.

SHRI B. SATYANARAYAN REDDY; No use of your debates and all these things because you don't want to listen.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take your seat.

SHRI JAGESH DESAI (Maharasntra): Sir, I rise to support the Appropriation (No. 4) Bill, 1986. Sir, While supporting this Bill, I would like to place before this august House some of my views not only on economic policy, but on taxation policy also.

Our Finance Minister has assured this House that he is going to come with a paper on direct taxes in the current session. Sir, I welcome the announcement of the Finance Minister and probably in this session that paper will be before us.

Sir, time and again while taking part in the discussion on the Budget and the Appropriation Bill, I have made it very clear that you cannot simplify taxation Iaws except by curbing the tendency of dividing the income and paying at a lesser rate than wtat you ought to have paid. Sir,

the taxation system should be such that it is simple. Simple means that the provisions in the Act and what is narrated in the explanation and in the rules should be such that it can be interpreted in only one manner and there can be no two views on that. And that is what, I feel is simplicity in the taxation laws. I am sure that when the new Bill come before this House, due care will be taken. if a section is lengthy, I do not But the meaning should be clear, there should not be any other kind of interpretation. If that is done, most of the cases which are being decided after a long time, could be decided at earlier date.

Sir, secondly, I have also said that we have to take action to plug the loopholes in this Act. That is, those who want to take advantage by shielding their income, should not be able to do so. am sure, when the Finance Minister will come with his, what you call, major policy statement, this will be kept in mind so that the Government must get the revenue which it ought to be given and at the same time small assessees should not have pinpricks and should not be put to more stress and strain. I think that should be the motto and principle of the new taxes and policies. The should reflect the socio-economic views of the Government. I am sure that in the proposals things will be kept in view.

Sir, we have often heard the Prime Minister and the Finance Minister saying that at present ours is a high cost economy but we have to bring about a low-cost economy so that the crores of people living below the poverty line are enabled to get their items of daily necessities at cheaper rates. That is why I say that .we should avoid unnecessary expenses.

I am thankful to hon. Member, Shri Jha, that in his Administrative Reforms Report he has pointed out that the items which are to be included in the Budget must first be scrutinised before they are actually included in the Budget so that the time taken for going into their deails is avoided and the whole provision in the

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Budget is spent in the same year. Generally what happaens is that at the fag end of the year departments send proposals, tenders are invited and at the last moment they are accepted and unnecessary expenditure is incurred.

I would like to place this question before the House whether it is necessary to have six or seven financial institutions to cater to the needs of the industry. Ιf the banks were not nationalised, I could understand the utility of the IDBI or the Industrial Finance Corporation. were created before the banks were nationalised. The question is whether they are required in the present conditions. I demand a commission should be appointed to review the working of these institutions and to see whether there is an over apping in the functioning of institutions. And if it is so, what action should be taken to reduce this number so that the unnecessary expenses are avoided.

I would like to give some figures here. The Industrial Finance Corporation has given loans to the extent of Rs. 316 crores in the year 1985. The Industrial Credit and Investment Corporation has loans amounting to Rs. 306 crores The IDBI has given loan worth Rs 1,881 and the Industrial Reconstruction Bank given loans amounting Rs. 41 crore only. The total comes to Rs. crores. These are not advances alone. They include guarantee money also. I do not know actually how much loan is given and how much is given by way of guarantee. I feel that the amount given by these institution may not he more than Rs. 2,000 or Rs. 1,500 crores. On the other hand our nationalised banks have given loans amounting 43,990 crores in one year as advance. So, the question is whether we require these institutions to cater to the of the industries or whether their can be met by the nationalised banks. As I told you earlier if banks were not nationalised, it was necessary to have these institutions, because at that time commericial banks might not be coming But now as the banks have heen nationalised, I feel that instead

having these institutions to cater to the needs of the industries, the nationalised banks should alone do the job. Of course the Industrial Reconstruction Bank can be kept so that the units which are sick can be taken care of by them. Secondly, there are 92,015 small scale units which are sick.

SHRI KALPNATH RAI (Uttar Pradesh): Why they have become sick?

SHRI JAGESH DESAI: I will not go into the details.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please don't interrupt.

SHRI JAGESH DESAI: Sir, there are 544 big industries which are sick. The total amount locked up in the sick industries is Rs. 3,600 crores, out of which Rs. 2,339 crores is in big industries. In the case of small-scale industries Rs. 897 crores is locked up in 92015 industries.

SHRI VITHALBHAI MOTIRAM
PATEL (Gujarat): These figures pertain to which year?

SHRI JAGESH DESAI: I am quoting the figures given in 1985. After that I do not have. Out of 544 big sick industries, only 352 are viable. Some of the banks are providing financial help to revive 270 big sick industries. They are also providing technical and other help. This comes to more than 75 per Sir, viable units are there in the smallscale sector also, according to reports, their number is 6,242. But only 2,228 viable units are nursed. The Government is extending financial aid to the big mdustries, whereas small-scale industries are not getting the same kind of he'p. The Small Scale industries that are being nursed by the banks are only one-third, whereas in big industries it is 75 per cent. This anomaly should be removed. We have to ensure that before we extend loan to big sick industries. the same should be given to small scale industries which are sick. Then only these industries can be revived simultaneously.

As regards rising prices, I would not like to go into the details. However, I would like to say a few words on pulses and edible oils. The Government has given

in the last budget many incentives to the tarmers for cultivation of pulses and oilseeds. But I feel it is quite inadequate. Today the price of groundnut oil gone up to Rs. 25 per kg. Just before two months it was Rs. 16 per kg. Still there are three months for this problem to be solved. We have to give a big boost to the farmers for the production of pulses and oilseeds. I am sorry to that pulses production in the last ten years is rather stagnant. The production in 1976 was much more than what it is today. Similar is the case with oilseeds too. The production of oilseeds in the last 7 or 8 years is merely 20 per cent. This is an area where Government has to pay more attention by giving more subsidy to the farmers for per acre of cultivation. They can be given fertilisers at concessional rates.

A provision has been made in this Appropriation Bill for creation of Narcotics Control Bureau. I am happy that a sum of Rs. 11.32 crores has been allocated for this purpose. I am sure with the establishment of this Bureau drug trafficking can be checked and rigorous punishment should be imposed. We can expect that in the near future the drug trafficking can be eliminated.

Sir, I am happy to note that a of Rs. 60.12 crores has been allocated for importing of coins, I feel we should stop importing of coins. We may set up more mints to meet out coin require-In the meantime, I would request the Minister to make available these co'ns in plenty so that small vendors and hawkers may not face coins shortage. Sir, regarding the Helicopter Conporation of India, Rs. 53.49 crores have been allocated. Here again, I differ with the Sir, I would like to know Government. whether the Government requires another Corporation for this purpose when HALis there? Can't it work as , branch of HAL? Why do you want to create so many Corporations? It is my opinion that again that will be more expensive and will affect the prices and that is why. I am of the firm opinion that we have to have a second look into this matter and see whether we should float this kind of

Corporation when the existing Corporation can take up this kind of work. Sir, I am very happy that Rs. 70 crores have been provided as subsidy to new industries in selected backward areas. I am very happy about that. This is the policy of our party and also of our Govt. that we want to have industries in the selected backward areas. But we have to see that this money which is given by way subsidy should reach the needy people in time and they must have the full benefits. We have to ensure that before this amount reaches the needy people, it is not eaten away by any other person. We have to make ourselves very sure that the subsidy which is to be given to such industries should be available to them should be passed on to them in full and in time.

Sir, I am very happy that now the Government has taken care of their employees. It was difficult for the officers to accommodation in the city of Bombay and a large number of them had to somewhere in Virar and Bascin. I happy that the Government has decision that as far as possible, they will provide accommodation to their staff the places nearer to their place of employment and second, they will have offices of the department located there. This was necessary and I think that this programme will be taken up in a big way so after sometime, all the officers will get their accommodation.

Sir, as regards Maharashtra, I would like to submit that Maharashtra contributes to the economy of this country, to the financial prosperity of this country but Sir, I feel that Maharashtra has been neglected. Sir, Bombay city is totally You cannot travel in suburneglected. ban railways. 90 lakhs people are staying in Bombay and out of them, at least 40 to 50 lakhs people have to go for their work and have to travel by train and who are they? They are the employees the factories, teachers, students and small shopkeepers and Sir. they have to go daily I had sugfor earning their livelihood. gested that instead of 9 carriages, there should be 12 carriages. T understand that they cannot increase the frequencies. For that purpose, whatever infrastructure

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is to be changed, i.e., lengthening of the platforms, signaturing to be changed, this should be done at the earliest so that one-third more passengers can go in these trains. This, to some extent, will cater to the needs of people of Bombay and will give some kind of relief to them.

Then, Sir, Maharashtra Government has given amenities in the hutments of their own land and similarly, Municipal Corporation has given but in central land till today, they are not given no objection certificates except in two-three cases. There are 5 lakhs people staying there and there are 43,000 hutments in the Central Government land but they are not given any amenities. Sir, I request through you, that what we require is no objection certificates from Railways, from Defence, from Post and Telegraph and from other departments so that these people should also be treated not as third class citizens but as good as others. Since this has not been done in the Central Government land, this has resulted in a heart-burning among the slum dwellers in the city Bombay. I am sure, this will be taken Similarly, Maharashtra is the care of. only State which has monopoly over cotton. This is the scheme by which farmers are getting due prices. But that scheme is extended every one year or two years. What we want is that this scheme should The Reserve Bank be made permanent. of India and the Finance Department should agree that this scheme is for the They get good benefit of the farmers. But because we prices; they get bonus. do not get enough finance, we are not able to pay the cultivators at the time we In this scheme take cotton from them. I would the social objective is there. I am say that this is real socialism. sure this Government will help such causes by which the farmers can be bene-With these words, I support this fited. Bill.

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman Sir, the primary duty of the Finance Ministry is to control all expenditure of all the Ministries. The urge for achieving economy in the Ministries has been a cry in the wilderness. Under the present

conditions, I am aware, it is not possible to achieve any economy because of the rising inflation and rising prices. Any way I do not want to dilate on this aspect of the matter.

The Government is considering the Pay Commission's recommendations for Central Government employees and it is to take a decision shortly. My to the hon. Minister is that before taking a decision, the impact of their decision on the economy of the States may also be taken into account because the Government employees are also agitating for uniform pay scales. Then the five-day week, introduced of course with the best of intentions, is not working satisfactorily. After the introduction of this system the Central Government, the Karnataka Government also introduced five-day week and our experience is that it is not working properly. The State Government is just now reconsidering whether to switch over to the earlier system of six day week. I appeal to the Union Government reconsider this in the larger interest of Government work as well as the people at large.

Then I come to certain aspects Karnataka. The people of Karnataka are supposed to be very mild. Generally they do not shout either in this House or in the other House or outside. You hear of very little agitation from that part of But may I tell you about the the State. injustice done to Karnataka regarding irrigation? Take for instance the centage of irrigation in Karnataka is only 14 per cent as against the all-India average of 28 per cent. And if I may give instances, in Andhra Pradesh, it 32 per cent, in Tamil Nadu 42 per cent, in U.P. 49 per cent, in Haryana 65.3 per cent, in Punjab 84.3 per cent. In Kar. nataka, the irrigation is only 14 per cent though Karnataka or the erstwhile Mysore State was one of the pioneer regions hydro-electricity and also irrigation. Now, irrigation projects which were proposed by the State Government have not been cleared by the Central Governmet. Unfortunately, the Cauvery water has been made much of by our Tamil Nadu friends in this House as well outside. They are harping on the 1924 agreement in the Cauvery water dispute.

After 1924 up to 1972, there has been progress in irrigation in Tamil Nadu. Formerly it was only 14 lakh acres. Now it is 28 to 30 lakh acres. In Karnataka formerly it was 3 lakh acres and now it is 6 lakh acres.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): This is wrong information. (Interruptions)

SHRI K. G. MAHESWARAPPA: The figures are starting at them. They are not prepared to come to an equitable settlement on equitable grounds. (Interruption by Shri Aladi Aruna alias V. Arunachalam) You are refusing to come to a settlement. You are harping on the constitution of a tribunal. You are opposing even small projects. (Interruptions).

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Please don't interrupt.

SHRI K. G. MAHESWARAPPA: am giving figures. More than 40 per cent of the basin area lies in drought-prone area. (Interruption). Cauvery is a sacred river to both Karnataka as well as Tamil Nadu has got 13 Tamil Nadu. lakhs of irrigated area while all the drought-prone area is in Karnataka. From 1924 to 1972 in Karnataka the irrigated area increased from 3 lakhs to only 6 lakhs. That is the irrigation progress because of the obstacles created by Tamil Nadu. Tamil Nadu Government has to clear our projects. Have you ever heard of such a thing? It is the Central Government which should clear our projects, not Tamil Nadu, (Interruption). was that agreement? I tear out that agreement....(Interruptions by Shri Aladi Aruna alias, Arunachalam and Shri T. R Babu).

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No interruptions, please. Nothing of what they say will go on record. The Member concerned alone has the right to speak and nothing else will go on record.

SHRI K. G. MAHESWARAPPA: Forty per cent of the basin area is drought-prone area in Karnataka. Hemayathi,

Kapina, Kalindi, are small projects. They are opposing even these small projects. The Central Government has not cleared these projects. You are not able to utilise those waters. After all, we are so liberal. Thirty lakh acres come under Cauvery. They are irrigated by Tamil Nadu as our sister-State. Even then they are not prepared to sit round a table and settle. (Interruption). They are banking and harping on an agreement said to have been entered into in 1924 between Madras Presidency ruled by the Britishers and the erstwhile small Mysore State, not even Karnataka. Tamil Nadu or Madras Presidency then was not the Tamil Nadu. It consisted of Andhra also. It was a much bigger State. And Mysore was a very small State. It was not as big as present Karnataka, And now they are harping on an agreement entered into such unequal partners in 1924 and they are not prepared to settle the matter. Our Chief Minister has spent a lot of time and appealed to them for days and days. Therefore, once again my appeal to the Central Government is until a national water policy is evolved, no of appointment of a tribunal question should be entertained... (Interruption) (Time bell rings). Sir, because of interruptions I have been able to make only one point. I have got two other points to make.

Then I come to Krishna. I do not want to refer to the Krishna waters dispute now. (Interruptions).

SHRI ALADI ARUNA alias V. ARU-NACHALAM. Sir, I must be permitted to say something on this because I do not have any other opportunity.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No, please.

SHRI K. G. MAHESWARAPPA: Even in the case of the Krishna Tribunal Award. Karnataka has been done injustice. Fifty per cent of the basin area in Karnataka. Mr. Reddy wants the Srisailam and other projects to be cleared outside the scope of the Bachawat Tribunal Award. I do not want to deal with that

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now. There also there is a dispute now Therefore, I am appealing to the Government to see that equitable distribution is made to all the States I do not say that Karnataka alone should be treated Equitable distribution to all like that. the river basin areas is the major question which has to be decided now. Otherwise do you want that the Karnataka people should start an agitation like the peop'e in Punjab or in some other State? Are you instigating Karnataka to become a parochial State? Sir, these are matters which the Central Government should take into consideration. bell rings).

Lastly, Sir, with regard to the power projects, I would like to say that there are a number of power projects. (Time bell rings). The Central Government has not made any investment during the last ten years. We have got many projects.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK). That is enough, Yes, Mr. Vishvjit Prithvijit Singh now.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra). Mr. Vice-Chairman, Sir, I rise to support the Appropriation Bill.

Sir, unlike the Lok Sabha, which can discuss individual Denartment in denth every year, we do not really got a chance to discuss many individual Denartments. Therefore, I always take the opportunity of the Appropriation Bill to talk about certain particular Departments. At the present iuncture, I would like to talk about the Department of Culture of the Government of India.

Sir, we do have a cultural policy which is enchrined in our Constitution. In our Constitution, article 49 makes it an obligation both on Parliament and the State Legislatures to protect every monument or place or object of artistic historic interest.

श्री गाम ग्रिवरोग निह उत्तर प्रदेश के लोग हिन्दी में बोलते हैं।

श्री विश्वजित पृथ्वीजित सिंहः हिन्दी में जब बोलंगा तो हिन्दी में बोलंगा। ऐसी बात नहीं है, मैं हिन्दी में बोल सकता हुं। पर मैं ग्राज ग्रंग्रेजी में तैयारी कर के ग्राया हं इस लिये मैं ग्रंग्रेजी में बोलुंगा ।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK). No interruptions, please. Mr. Singh you please address the Chair. There should not be any dia'ogue. Now, Mr. Singh, you continue with your speech.

श्री राम श्रवधेश जिंह : यह ग्राप के खिलाफ हें जाता है।

श्री विश्वजित पथ्वीजित जिहः मेरे खिलाफ कोई चीज एहीं जाती हजर। म्राप वहां बैठे हैं, म्राप के खिलाफ जाती होगी ।

Sir, as I said earlier, article 49 of the Constitution puts an obligation both Parliament and the State Legislatures to protect every monument or place or object or artifact or artistic or historic interest from spoliation disfigurement, desruction, removal, disposal or export, as the case may be. Then, Sir, article 5(a) imposes a duty on every citizen of India to value and preserve the rich heritage of our composite cu'ture. Now, there are two Acts. One is the Ancient and Historical Monuments Acts under which all the ancient monuments and artifacts are protected and there are different State Acts enacted for the same purpose. Then there is the Antiquities and Art Treasures Act of 1972 which protects certain categories of movable properties which also of historic importance. Sir, in the 'fifties, the founding fathers of our Constitution set forth a cultural policy and that culural policy visualised the setting up of the Department of Cu'ture at the apex and below that there were three major institutions. One is the Archaeological Survey of India for the orderly preservation and conservation of the monuments; the other is the National Museum for the preservation of the movable properties of culture; and the third is the

National Archives of India for documents, papers, books, etc. Below that, Sir, for the dissemination of this culture and for the purpose of fostering our culture, three institutions have been created. One is the Sangeet Natak Akademi; the second is the Lalit Kala Akademi; and the third is the Sahitya Akademi. Then, Sir, to disseminate information about cul-Ministry of Information and ture, the Broadcasting and the Directorate of Advertising and Visual Publicity were set up. All these institutions are there and they are functioning But what is the problem? The States were asked to set up similar institutions in the States to follow the central pattern. They have set up their own academies, thier own departments and those are also functioning, manpower is there. The infra-structure is there. But there are various kinds of prob'ems. The first is the salary and wage structure. It has got let far be-The second is the employment ratio and what exact task a particular individual is doing. The third is budgetary constraints which have now become unsurmountable. I would like to deal with these institutions. I am going to deal with only three apex institutions, namely, the Archaeological Survey of India, the National Museum and the National Archives.

Out of the total budget of the Archaeological Survey of India, 86 per cent of the budget is spent on salaries and wages. What kind of preservation can they do if 86 per cent of the budget is spent on salaries and wages? The most important thing and task is the protection of safeguarding all these monuments. For that you require security staff and a list of a'l sites is required. At least, we should know what we have in this country. No list has been prepared so far. I had asked a question when I first became a Member of Parliament in 1982 whether they had made a list of all the archaeological sites. I was replied in the negative and told that the list is under preparation. It is still under preparation four years later. The proposed national heritage sites in this country are **250**,000. There are two schedules. 940 R.S.-11.

the central schedule, there are 3521 sites and monuments which we have declared protected. There are 2756 sites to protected by the State Government. Out of 3521 sites which have already declared protected, we have been able to provide watch and ward staff or chowkidars for only 1600. The monuments are lying unguarded and lot of thefts are taking place. Sir, very important sites have been left out. For example, in the six North-Eastern States, there is not even one site which is at present protected. They have been declared protected. But no watch and ward staff is there. Just to give you an example, in Manipur, there is Govinati Temple at Imphal. There is also the 12th century temple of forest gods at Tanging belonging to the Nanag kings. It has a collection of garments of the kings from 12th century. Then, in Tripura, there is the 16th century temples of Udaipur, the temple of Mangal Chandi at Amarpur. In Meghalya,

there is the Denggakosi complex of temples and palaces in Garo District. All these are lying unprotected.

Sir, the policy requires at least three basic things. One is the listing of monuments, to determine the areas of priority and to provide incentives to the public to do something about it. As far incentives are concerned, one of the major things was the abolition of Estate We are very lucky that because of the efforts of Shri L. K. Jha who is sitting here, it cou'd be done. He had written to the Government when he was in Government and he made sure that the Estate Duty is abolished. We thankful to him and that is a step in the right direction. Secondly, the scales are too low for watchmen and people are not coming forward for employment. would suggest that we must employ exservicemen as watchmen. There is huge fund of ex-servicemen all over the country. They are to be employed as watchmen or as security staff. There is no set policy. Master craf'smen are given award by the Development Commissioner of Handicrafts. Master craftsmen have been identified in the various areas, in the area of woodwork or marble

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stone. When we have to preserve these monuments, when we have to reconstruct these monuments at that stage. these master craftsmen are not used. 5 p.m. Nobody bother about them. The ASI had to use these master craftsmen. One of the most horrendous things has happened in the Tai Mahal. As you went, on the right side white marble slab has been a large replaced. Instead of white marble, it is grey marble. Instead of a pretty flower being made on it, a very poor quality flower has been made because a master craftsman has not been used. The craftsmen employed by the ASI are treated as Class III emp'oyees. Under the Schedule of the Government, they are treated as Class III employees. No conservation and restoration can take place but only a poor type of reconstruction can take place. This is what you are going to have.

Sir, we are members of the UNESCO. There is something called a World Heritage Committee. It identifies monuments and areas all over the world and then provides international funding for their preservation. And if huge funds come in some kind of proper work can done India has got six sites. four. Now two more have been added. We have six sites which we have specifically asked the UNESCO and the World Heritage Committee, and they have accepted these six sites. They are: the Taj Mahal, Ajanta and Ellora, the Agra Fort, Konarak, and Mahabalipuram. These are the sites which have been identified. I would like to give a little contract. Shri Lankan, Sir, has had identified by the World Heritage Committee the sacred city of Anooradha Puram, the ancient city of Polonnaruva, the ancient city of Sigiriya. They have been brave enough to ask for the preservation of entire regions, a whole series of monuments. We have followed a wrong policy by asking for the preservation of individual monuments. We could have asked for preservation of the city of Agra, the city of Varanasi, the city of Hampi, the city

of Tanjore, the city of Ajmer, and the city of Jaisalmer. But we have not done so. We have asked for individual monuments. I would still urge upon the Government to ask for the preservation of these cities so that we can get proper funding and we can get something done. We have to strengthen the ASI because if we do not strengthen the ASI, all our monuments, many of them lying unprotected, will disappear.

Sir, I would like to quote here from Heinrich Zimmer. This is an old book. It is not new. This is just to show that the things are exactly the same now as they used to be many years ago. This is the "Art of Indian Asia' by Heinrich Zimmer. This is the second edition. The first edition was published in 1955. And what does it say? It says:

"The caves of Ajanta still preserve an astounding series of frescoes and, since in ancient Hindu literature one reads much of painting and painted walls, it is certain that this bold, simple and superb style derives from a long and masterly tradition. However, we possess scarcely any further visible evidence. These price'ess remains from the sixth and seventh centuries A.D. are practically all that we know of an Indian craft which—as can be deduced from other indications—was one of the dominant sources of the Buddhist art of the entire Far East.

No review of Indian art would be complete if the branches of the tradition that opened southward to Ceylon and Indonesia and northward into Nepal, Tibet and Chinese Turkistan were omitted; for, as we have seen, the monuments of the Indian mainland are largely ruins. The more we find and reconstruct, interpret and understand, the more do we realise how much has been lost."

Sir, we have to stop this loss.

To go on, Sir, to the National Museum, the National Museum is the apex. There are 386 museums in the country. There are three Central Museums. They are the

National Museum, Delhi, the Indian Museum, Calcutta, and the Salar Jung Museum, Hyderabad. And the rest are either of the State Governments or trusts or private. And out of these 386 museums, how many have got laboratories? Only laboratories. seven have Apart from these seven. the Centre has the National Library for the Conservation of Cultural Properties of India at Lucknow. That is only one laboratory that is under the Central Government. Apart from that there is the National Museum at Delhi with a staff of 28, the Indian Museum Calcutta with a staff of 8, the Salarjung Museum Hyderabad with a staff of 10, the State Museum Hyderabad with a staff of 2, the Patna Museum with a staff of 4, the Bharat Kala Bhavan Varanasi with a staff of 1, the Mathura Museum with a staff of 1, the Baroda Museum with a staff of 3, the State Museum Madra, with a staff of 4, the Shrinagar Museum with a staff of 4, and the Victoria Memorial Hall, Calcutta with a staff of 10. You will thus see that a total of 75 individuals are working towards preservation in laboratories, only 75.

I would like to quote once again from an article. It is a recent article in the "Times of India' of Sunday the August. It is talking about Endangered Heritage of India It says, "Even as the 400 odd museums in the country are in a state of neglect, India is being robbed of its works of art by flourishing vandals. Art objects mostly metallic from the several thousand temples in Tamil Nadu, Andhra Pradesh, Karnataka, Kerala etc. find their way into the hands of vandals through local artisans. These artisans make a replica of the original and then the latter is smuggled out. This nefarious trade, experts say, has been flourishing because of the dearth of trained restores in different areas such as bronze, stone, clay, wood, textile, leather, paper, ivory, etc. ... In the field of restoration of oil paintings, the situation is even Then it goes on to say. "The report says that in fact, there is a dearth of conservation ethos and the whole country does not give the kind of importance conservation deserves. In majority of cases, even minimum funds are not provided for

acquiring chemicals and tools... In order to improve the functioning of various museums and check trade valuable treasures of art, the committee has recommended that every important museum should have conservation laboratory. In fact, it should be made compulsory that these museums incorporate laboratory as their basic component. In order to achieve this, it has been recommended that the authorities should concerned provide liberal grants to the various museum."

Sir, one of the first principle of a museum is accession. There should be a list of accession, a photograph of the object along with the description. This is very essential to prevent any thefts. None of our museums apart from two have got any proper records. Only two have got proper records, the Bharat Kala Bhavan Varanas; and the Calico Museum of Textiles in Ahmedabad. No other museum has got any idea of what they have got. They do not even have a proper list,

The Aurel Stein collection of Central Asian Art Paintings are kept in barracks at the Archaeological Survey of India. Water is seeping and destroying the objects. The national museum does not have the least idea of what it contains. There is no list of these objects and these objects are suffering because of seepage of water from the ground and leaking roofs because of no kind of preservation. The Buddhist Treasures of 2nd century at Nagarjunakonda Museum are going to be destroyed. Various newspapers have published articles on these things. I do not want to go into the details. All these things are being destroyed because of lack of facilities.

No proper educational courses are available in Indian universities for museum management. Only Baroda University has got a course. That is the only university here. Our museums have got such a huge fund of objects but very few are on display. Our museums are actually in the ancient tradition of bhandars which are the store-houses of art and culture. But we have no list of these objects and no

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description of these objects. Even a proper accession policy is lacking.

Now, Sir, I will come to the National Archives. The main laboratory is national laboratory at Alipore in Calcutta. This is covered by the Copyright Every single object in India has to go through the National Archives and Asiatic Society of Bombay, Calcutta for preservation of records. In Calcutta, we the hon. of have example She Minister, Shrimati Sushila Rohatgi. recently visited Calcutta and objects, the whole of manuscripts being removed, and sne asked why was that happening and they said that they cannot keep track of all these objects. don't know what they have. And the hon Minister ordered that this be closed and an inventory be made and only after that, it should be opened to public and for research scholars. That is the state of what is happening to our libraries.

The National Library in Calcutta had asked for a grant of Rs. 13 crores from the Government this year, and the Government has granted only Rs. 1 crore. This is about the English libraries. Now, let us take vernacular libraries. Since my friend there was talking about the vernacular libraries, I may also say something about it. Sir, there is such a store-house of knowledge in these libraries. Sir, Kapila Vatsyayan, who used to be the Secretary of the Department of Culture, headed a committee which estimated that there are 30 crore manuscripts in the country which are lying unpreserved, uncatalogued and unlisted and nobody has gone into that aspect. There are four major libraries. Khuda Baksh Library in Patna, Raza Library in Rampur, Saraswati Library in Tanjore and Deen Dayal Library in Bikaner. These are the ones about which some information was available, some catalogues were there, some listing was there But alas! The most fantastic thing has happened with Deen Dayal Library of Bikaner. It has recently been sold by the neirs of Shri Deen Dayal to various buyers who came from all over the world bidding for it and they have

taken away all the books and manuscripts: they have all gone. Deen Dayal Library which was a store-house of our rich cultpral heritage is destroyed and finished; it has been auclioned off. But I nope this will not happen to the rest of our libraries

There is no provision for microfilming and for preservation because the libraries have no funds. Government spending money on creating newer and newer cultural institutions, more and more institutions are being created. These regional cultural centres are being set up recently; it is a good decision. But what I have to say is that we have to strengthen the existing infrastructure which has been seen to work in the past. It can be made to work even today. That is of prime importance. Here, I would like to quote an eminent person whom I will not name, who heads a national trust, and he says.

"The first consideration for the Minitry of Culture was to ensure responsibility and accountability in the institutions set up by Government. The constant endeavour to create new institutions had caused inordinate confusion with regard to responsibility and had vitiated attempts to hold accountable those institutions that were already in existence for the specific purpose of disseminating cultural information on vational integra ion while respecting diversity."

I quite agree with him. This is the most important thing. We have to preserve what we already have.

As I have pointed out, the is the lack of funds. Government a'one cannot соре цр with this problems; Government cannot be expected to cope up with it. Our tax laws—we are on the Appropriation Bill; so I can talk about financial part-are not conducive to any private contributions, contribution by private individuals or by industry. Section 35(1) (iii) of the Finance Act allows 103 per cent exemption for scientific research. But conservation is not science? Unfortunately, that is not allowed here. They allow for scientific research by institutions approved by Secretary Science and Technology. And,

Sir, most of these contributions go to inhouse laboratories of the industry. It becomes a symbiotic relationship that the same industry, the same business house gives money to a laboratory which is approved by the Department of Science Technology which is an in-house laboratory doing research for that business house. It becomes a symbiotic relationship. It is the Centre's money; it is the people's money which is used for this research. I am not saying research is bad; but it becomes in-house an effort. Whereas, for the museums, for the libraries, which are approved, the exemption is under section 80 G of the Income-tax Act. It comes to only 50 per cent. Only 50 cent. This lacuna has to be plugged. We have to amend the law and we have to see that culture gets its due place. Only then, can we hope to have proper progress in the preservation of our heritage.

Sir, in conclusion, I would like to quote what our late Prime Minis er, Shrimati Indira Gandhi, said. She said some apt things.

"You cannot belong to the world unless you belong to your own culture and your nation. A tree must have roots. Though the roots go deep into the ground, the tree itself grows up into the sky towards the sun. So must we turn our faces and our steps towards the future though our roots remain in the past."

Thank you, Sir.

श्री कैनाशयित भिश्र (िहार) : उपसमाध्यक्ष महोदय, 1318 करोड़ 40 लाख, 40 हजार का विनियोग विधेयक नम्बर-4 इस समय सदन में चर्चा में है। जब बहस प्रारम्भ हुई थी बहस के प्रारम्भ में कई माननीय वक्ताग्रों ने भारन के गांवों की चर्चा की, किसान ग्रीर किसान के साथ जुड़े हुए मजदूरों को चर्चा की। इस 1318 करोड़ में 345 करोड़ का सेना के ऊपर व्यय दिखाया जा रहा है। मैं तो यह मान कर चलता हूं कि ग्रगर देश को स्वतन्त्र रहना है, ग्रागे बढ़ना है तो इसके सभी पत्रां पर संत्रित ढंग से विचार करना होगा। सेना भी सक्षम

चाहिये, देश की जनता में भी उत्साह चाहिये, समाज के भ्रन्दर एकता भी दिखायी पड़नी चाहिये । लेकिन इस मे केई भी पक्ष, कोई भी कदम अगर पीछे हटता गया, श्रधुरा रहता चला गया तो वह केवल एक प्रदेश या एक क्षेत्र के लिए नहीं बल्कि पूरे देश के लिए संकट बनता है। प्रारम्भ में मैं कहा बहुस किसानो की श्रवस्था से चर्चा दे ग्राइ। ने एक खतरनाक घटना की स्रोर सरकार का <del>ग्राक</del>षित करना च*ृ*हता हूं । बिहार के श्रन्दर 1862-63 में श्रंग्रेजा के द्वारा सोन नहर बन्नी शरू हुई । लगभग 1874 म वह नहर पूरी हो गई थी। धीरे धीरे उसका विकास होने लगा जिससे म्राज साढ़े मठारह लाख एकड़ भूमि के ऊपर सिंचाई मिल रही है। जो यजना बनी है उलको कुछ दुरुत कर के वह 38 लाख एकड़ तक जा सकती है। लेकिन इस नहर के ऊपर ग्रांज से कई साल पहले एक संकट बन कर खड़ा हुआ। । सकट यह बना मध्य प्रदेश में बाण सागर में एक बांध बना, उसके ऊपर समझौता हो गया श्रीर उस समझौते का जो मूल विवरण है उस में दिया हुग्रा है कि बिहत्र के 5 जिलों में जहां सोन की नहरें चलती हैं पानी मिलना बन्द नहीं होगा ।

ं उपसभाष्य**क्ष (श्री ए**व*०* हनुमन्त**प्प**ः) पीठासीन हूए ।

लेकिन भ्रब ग्रवस्था यह हो गई है कि मध्य प्रदेश में भी पानी का उपयोग हो रहा है ग्रौर उत्तर प्रदेश में रिहंद के ऊपर इग समय लगभग 11 सूपर पावर थर्मल स्टेशन बनने शुरू हो गर्ये हैं, पानी जाने लगा है। जो पानी बाण। यर समझौते के ऊपर तय था वह पानी धीरे-धीरे घटता चला जा रहा है। नहरों की हालत यह है कि अनेक वर्षों से उनकी कोई मरम्मत नी हुई है एक बात साफ है 🔯 बिहार सरकार उन सुपर थर्मल पवर हाउने । ो व ो से रं ंहीं सकती है। मैं हीं समझता हूं कि केन्द्र भी ग्रब इस समय साहस करेगा, जो योजनाएं स्वीकृत हो गयी हैं उनको रोकने के लिए । उस इलाके के किसान को यह समझ है कि इन्टरनेशनल वाटर रिसोसज के नियमों के ग्रनसार जो पानी ोन में ग्रा रहा **है** 

## श्री कैल:शपति मिश्री

वह कभी श्राना रुकेगा नहीं । लेकिन बिहार के किसानों को एक दूसरा ग्राश्वासन दिया गया है, जिसमें केन्द्र सरकार बंधी हुई दिखाई दे रही है कि वर्ल्ड बैंक से 13 भी करोड़ की योजना स्वीकृत हुई है ग्रीर यह योजना सोन की नहरों के ब्राधुनिकी करण की योजना है। थोड़ा एक उस स्थान के ऊपर बैराज बनाकर गंगा से पानी लिपट किया जायेगा भ्रौर सोन से ऊपर डेहरी भ्रान सोन जहां से सोन भ्राती है, क्रपर कोई न कोई एक बैराज बनेगा ग्रीर उसके बाद उसमें से पानी भेजा जायेगा । श्राश्चर्य यह लग रहा है कि नहर तो बरबाद हो रही है और पानी घटता जा रहा है । 38 लाख किसान भ्राज भखमरी के कगार पर खिवते चले जा रहे हैं। समझ में नहीं ग्राता है कि एक बार ग्राध्निकीकरण की योजना वर्ल्ड बैंक से तय होने के बाद कहां बीच में रुक गयी है, क्यों उसका कार्यान्वयन नहीं हो रहा है ? ग्रगर केन्द्र की सरकार यह उत्तर देने के लिए खड़ी हो जाये कि बिहार की सरकार उसके लिए पहल नहीं कर रही है तो मैं निवेदन करना चाहता हूं कि बिहार की मरी हुई सरकार के भेरोसे आप बिहार को मरने मत दीजिए। पहले भी एक बार उठाया था, वर्ल्ड बैंक की योजना को लाया जाये, ग्राध्निकीकरण के कार्यक्रम को प्रारम्भ किया जाये तब तो कम से कम 37-38 लाख . . . (समय की घंटो) मैंने तो ग्रभी प्रारम्भ किया था, इसी समय घंटी बजाना शुरू कर दिया तो फिर...?

भी राम श्रवधेश सिहः बोलने दीजिए। ...(व्यवधान)

श्री कैलाश पति निश्व : मुझे थोड़ी देर बोलने दीजिए ।

उपसमाध्यक्ष (श्री एव० हनुमनतप्पा) टाइम पर भी ध्यान रखना चाहिए।

भी कैलाश पति सिश्च : कम से कम 9-10 मिनट बोलने दीजिए ।

उपत्तभाव्यक्ष (श्री एच० हनुमतनप्पा) : चेयर के सामने थड़ी मी है... (न्य ब्यान) ऐसा नहीं है, बैठिए। पार्टी की तरफ से दिया जाता है फार योर इन्फारमेशन।

श्री कैताश पित भिश्व: डेहरी के ऊपर कथवान नाम का एक स्थान है जहां केन्द्र सरकार को पहल करनी चाहिए। पहाड़ से पानी आता है और गिरकर बहता चलता जाता है। बैराज बनाया जाये शौर फिर उन नहरों को बचाया जाये।

महोदय, बिहार में बरौनी फर्टिलाइजर केन्द्रीय सरकार का संस्थान है। एक बार 84-85 में उस सवल को मैंने फिरखड़ा किया था। जांच शुरू हुई। केवल एक अफसर फंसने जा रहा था वह रिटापरमेंट लेकर चला गया । 1986 सितम्बर महीने से लेकर मार्च 1986 के अंदर 7000 मैंट्रिक टन युरिया खाद चोरी हुई है। भ्रब बार-बार लिखा जा रहा है, मैं भी पत्र लिख रहा हूं ग्रखबारों में छपा है और केन्द्र के द्वारा पता नहीं क्यों बरोनी खाद कारखाने के चोटी पर बैटे हए लोगों को संरक्षण दिया जा रहा है। जांच तक नहीं की जा रही है। श्रगर जांच की जाये तो मैं चनौती के साथ कहता हूं कि सितम्बर से लेकर मार्च 1986 के म्रंतर्गत कम से कम 7000 मैदिक टन युरिया की चोरी उसका गायब होना प्रमाणित हो जायेगा । ग्रगर केन्द्रीय संस्थानों के स्रांतर्गत इस प्रकार से घपले चलते रहेंगे तो महोदय पब्लिक सेवटर में ये कारखाने नहीं चल पाएंगे।

महोदय, मैं दो तीन विषयों के उपर जल्दी से स्नाना चाहता हूं। मैंने 1984 में एक तारांकित प्रश्न डाला था। तीन मई को तारांकित प्रश्न सदन में स्नाया। सरकार ने उत्तर दे दिया कि सूचना एकितत की जा रही है। मेरा वह प्रश्न या कि बिहार के स्नंतर्गत जब विदेशी मिशनरियां काम कर रही हैं तो किन किन देशों से उनको कितना पैसा स्नाता है स्नौर कितनी संस्थाएं उनको पैसा भेजती हैं। महोदय, उस समय तो इतना ही उत्तर दिया गया कि सूचना एकितत की जा रही है। सभी तीन दिन पहले विभाग

की भोर से मेरे पास उत्तर भ्राया है। देख कर भ्राम्वर्य लग रहा है कि 1980 में 13,79,670 रुपए भ्राए, 1981 में 1,10,04,221 रुपए भ्राए।(समय को घंट) मुझे दो मिनट भीर बोलने दीजिए। दान देने वाले देश हैं सोलह भीर संस्थाएं 1980 में थीं 32 भीर 1981 में हो गई 84। मैं जान-बूझ कर इसलिए यह कह रहा हूं कि पूर बिहार में छोटा नागपुर क्षेत्र के भ्रन्तगत एक ऐसा षडयंत्र चल रहा है कि कई प्रकार से राष्ट्र की एकता पर धक्का पहुंचाया जा रहा है।

महोदय, एक व्यक्ति जिसका नाम है सुखराम थान मुंडा, सेना में नौकरी करता था, सैनिक रिटायर होकर ग्राया **ग्रौ**र सम।ज की सेवा में वह जुड़ गया। काम क्या करता था-विरसा स्वास्थ्य केन्द्र चलाता था, उसका वह ग्रध्यक्ष था, एक-एक ग्रादिवासी घरों में जाकर प्रतिज्ञा करवाता था शराब तुम मत पियो, सत्य बोलो भ्रौर भ्रपने धर्म के ऊपर डटे रहो. एक महीने पहले दिन में चलती हुई बस में से खींच कर उसकी सड़क के ऊपर हत्या कर दी गई। हत्यारे ग्राज भी रांची जिले के उस खुटी बाजार के ग्रंदर घूम रहे है और एक की भी गिरफ्तारी नहीं हो रही है। जब सरकारी पदाधिकारी से छानबीन की गई श्रौर पूछा गया, तो मैं यह कहना चाहता हूं---भ्रनुबंडना **ब्रिधकारी कहता है कि मैं तो गिर**फ्तार करना चाहता हूं, लेकिन वहां की पुलिस के ऊपर विदेशी मिशनरियों का इतना प्रभाव जमा हुग्रा है कि कोई हाथ लगाने के लिए तैयार नहीं है।

सुखराम थान मुंडा के घर पर मैं गया हूं, उसको मैंने देखा है, इतना ईमानदार, इतना कर्मठ इतना समाजसेवी एक ही ग्रपराध था कि विदेशी मिशन-रियों से वह हरता नहीं था, उनके सामने वह झुकता नहीं था, उनके पैसे के ऊपर बिकता नहीं था।

मैं कहना चाहता हूं कि भारत सरकार इस म्रोर म्रांख बंद करके नहीं बैठी रहे। वहु केवल दर्शन का प्रचार नहीं कर रहे हैं, वह धर्म का प्रचार नहीं कर रहे हैं, वह भारत की राष्ट्रीयता पर आज प्रहार कर रहे हैं, उसको खरीदने की कोशिश कर रहे हैं (समय की घंटी)

ग्राज परिणाम यह है कि बिहार के बहुत बड़े भाग में ग्राग लगी हुई दिखाई देती है। मैं केन्द्रीय सरकार को कहना चाहता हूं कि लॉ एण्ड ग्राडंर का सवाल मान कर के इसको ग्राप टालिये मत। ग्राप यहां से छानबीन कराइये कि सुखराम थान मुंडा की हत्या—वह बिहार में रांची जिले खुटी ग्रनुमण्डल का था, क्यों वह हत्या की गई, कौन हत्यारे हैं ग्रौर हत्या करने वाले ग्रब तक पकड़े क्यों नहीं गये?

ग्रब मैं एक ग्रौर बिंदु पर बोल कर समाप्त करूंगा । महोदय, यह विनियोग विधेयक है। ग्रब नई शिक्षा नीति ग्राने वाली है, एकशन प्लान ग्राने वाले हैं। भ्रापको जान कर भ्राश्चर्य होगा कि बिहार की छह युनिवसिटीज के 150 कंस्टीटयुएंट कालेजों के तीस हजार शिक्षक 5 अगस्त से ही हड़ताल पर घूम रहे हैं। बिहार के सभी कालेजों में इस समय ताला लगा दिखाई दे रहा है। विद्यार्थी सड़क के ऊपर भटक रहे हैं। जब पूरी छानबीन की कि भ्राखिर बिहार प्रदेश की शिक्षा क्यों बरबाद हो रही है, परीक्षायें क्यों नहीं ली जा रही हैं, शिक्षक काम पर क्यों नहीं जा रहे हैं, तो पता लगा कि एक-एक बार नहीं, दो-दो वार बिहार सरकार ने समझौता किया और समझौता करके भाग जाती है। क्या ग्राज भी भारत का कोई ऐसा कानून होगा कि श्रंतरिम रेलीफ, ग्रंतरिम सहायता, मंहगाई भत्ता; इससे मुकर जाएगा ग्रौर ग्रगर मुकरन। था, तो पहले उसको स्वीकार नहीं करना चाहिए था।

सारे विहार के शिक्षक एक ही मांग कर रहे हैं कि श्राज हमारे साथ समझौत। किये हो, समझौता लागू करें, एक श्रलग मांग हमारी नहीं है। सिर्फ एक मांग को लेकर सारे बिहार के कालेजों में

# [श्रं: कैलाश पति मिश्र]

ताला लगा हुम्रा है, पढ़ाई पीछे जा रही है, परीक्षाएं नहीं हो रही हैं, शिक्षा जगत के म्रंदर इनता कुहराम मचा हुम्रा है। (तनय को घंटो) ग्रगर इतनी बड़ी बात भ्राप नहीं देख सकते हैं, भारत की म्राबादी के दसवें हिस्से का सूबा, वहां इतना ध्यान नहीं दे सकते, तो बड़े-बड़े एक्शन प्लान, नई योजनाम्रों म्राखिर उनसे निकलने वाला क्या है?

मैं केन्द्रीय सरकार से कहना चाहता हुं कि 5 अगस्त से बले आ रहे -4 अगस्त को इसी सदन के अंदर विशेष उल्लेख के द्वारा मैने यह मामला खड़ा किया था। कि तुरन्त केन्द्र की सरकार हस्तक्षेप करे। यह मत समझिये कि केवल राज्य सरकार की सीमा के अन्दर आता है। अगर यूनि-वर्सिटी ग्रान्ट्स कमीशन वहां राज्य सरकार का नहीं केन्द्रीय सरकार का है उसकी भी कुछ गाइड लाइन्ज हैं, कुछ निर्देश हैं, उसके द्वारा ग्रनुदान जाता है, केन्द्र की सरकार बिल्कूल उससे संबंधित दिखाई दे रही है स्रौर स्रभी तक केन्द्रीय सरकार शांत बैठी हुई है। एक छोटी सी सूचना भी नहीं है। कम से कम इतना आता कि विशेष उल्लेख के द्वारा जो मैने सामने रखा था एक पत्र भी शिक्षा विभाग या मंत्रालय की ग्रोर से मिलता कि यह स्थिति है ग्रौर सरकार इसमें यह पहल कर रही है। केन्द्र सरकार तो कान में तेल डालकर सोती लगती है। कुछ समझ नहीं आता

उपरामाध्यन्न (श्रो एच० हनुमनतप्या): भ्राप बंद कीजिये।

श्री कैलाश पित िमश: महोदय, बातें तो कई बोलने के लिए हैं, लेकिन ग्राप भी जल्दबाजी में दिखाई दे रहे हैं।

उपसभाध्यक्ष (श्री एव० हनुमनतःपा) 6 मिनट का टाइम है ग्रीर ग्रापने 24 मिनट लिये है ?

श्री कैलाश पित निश्व: : उपसभाध्यक्ष महोदय, जो कुछ मैंने रखा है, मेरा सरकार से ग्राग्रह है कि जरा उसमें वह ध्यान दें ग्रौर हम सदस्यों को भी पता लगना चाहिये कि सरकार ने क्या काम किया है। धन्यवाद।

उपतमाध्यक्ष (श्रो एव व हनुमनतःया): श्री कल्पनाथ राय।

श्री कल्पनाथ राष्ट्र: आदरणीय उपसभा-ध्यक्ष महोदय, विनियोग विधेयक (संख्यांक 4) का समर्थन करने के िये मैं खड़ा हुग्रा हं। भारा की संचित निधि में से, अनुसूची के स्तंभ 3 में विनिर्दिष्ट राशियों से म्रनधिक वे राशियां, जिनका कुल योग 13 स्ररव 18 करोड़ 40 लाख 40 हजार रुपये होता है उन विभिन्न प्रभारों को चुकाने के लिये जो ग्रान्युची के स्तंभ 2 में विनिर्दिष्ट सेवाग्रों की बाबत वित्तीय वर्ष 1986-87 के दौरान दिये जाने होंगे. दी ग्रौर उपयोजित की जा सकगी। <del>ब्रादरणीय उपसभाध्यक्ष</del> महोदय, इसमें क्रुषि, मीन उद्योग, रक्षा सेवाएं, सेना, गैर-पा मपरिक ऊर्जा स्रोत, विदेश मंत्रालय, वित्त मंत्रालय, करेंसी, खाद्य विभाग, कला श्रौर संस्कृति, उद्योग, सूचना ग्रौर प्रवार, ये <mark>ग्रनेकों वस्तु</mark>ग्रों पर 13 सौ करोड रुपये की धनराशि के पास करने के संबंध में जो विधेयक ग्राया है, मैं उसका समर्थन करता हूं। मैं इस विनियोग विधे-यक के माध्यम से देश की सरकार का ध्यान दिलाना चाहता हूं कि जो पैसा इसमें भ्रावटित कि∶ा गया है वह बहुत कम है। सातवीं पंचवर्षीय योजना के मसविदे में लिखा हम्रा है कि योजना प्रक्रिया भारत के लोगों को पंडित जवाहर लाल नेहरू का बहुमूल्य उपहार है । इन्दिरा जी ने इस कोमल पौधे को बड़े स्नेह ग्रौर बडी यावधानी से बडा किया। एक बार उन्होंने कहा था कि देश में योजना, सुव्यवस्थित प्रगति का, एक धोषणा पत्र है। यह समय ग्रीर स्थान का एक ऐसा म्राधारस्वरूप करती है जो क्षेत्रकों, प्रदेशों ग्रौर राज्यों को एक सूत्र में बाधती है, ग्रौर प्रत्यक वर्ष के प्रयत्नों का, बाद के वर्षो से संबंध <del>स्</del>थापित करती है। सम्पूर्ण देश के सामा-जिक, म्रार्थिक तंत्र को तथा विभिन्न क्षेत्रों श्रौर राज्यों के तंत्र को सुद्ढ करके इससे राष्ट्रीय एकता के लक्ष्य में संशक्त योगदान मिलता है। योजना प्रक्रिया से विकास

से संबंधित हमारी नीतियों के मूल उद्देश्यों, कार्यनीतियों श्रौर ग्रभिकल्पों के बारे में, व्यापक राष्ट्रीय सहमति प्राप्त करने में बहुत योगदान मिला है। इससे राष्ट्रिय ग्राधिक नीियों के लिये व्यापक जन-समर्थन उत्पन्न हो सका है। जिससे हमारी राज्य व्यवस्था की संहित श्रौर स्थिरता में काफी वृद्धि हुई है।

श्रादरणीय उपसभाध्यक्ष महोदय, सातवीं पंचवर्षीय योजना के मस विदे में लिखा है कि योजना तैयार करने में योजना आयोग ने राष्ट्रीय विकास परिषद द्वारा पिछले वर्ष नीति पत्र का अन्मोदन करते समय दिये गये, आदेश को ध्यान में रखा है। योजना तैयार करने में, भोजन, काम ग्रौर उत्पादकता, इन तीन मूल लक्ष्यों को रखागया है। स्रादरणीय उपसभाध्यक्ष महो :य, मैं कृषि के संबंध में श्रापका ध्यान दिलाना चाहता हूं कि जो कृषि उत्पादन के संबंध में ग्रार्थिक समीक्षा हमारी सरकार ने प्रस्तुत की है उसके अनुकूल गन्ने के उत्पादन में जो वर्ष 1982-83 के 1900 लाख मीट्रिक टन के रिकार्ड स्तर से गिर कर वर्ष 1983– 84 में 1740 लाख मीट्रिक टन हो गया था, वर्ष 1984-85 में ग्रागे कोई खास गिरावट नहीं हुई। तथापि हाल की द्वि-वर्षीय चीनो नीित में पहली बार गन्ने के समर्थन मूल्यों की घोषणा एक वर्ष पूर्व ही कर दी गई है। ताकि बुत्राई के समय किसानों के लिए अनि श्चितता को कम किया जा सके। इसके फलस्वरूप वर्ष 1986-87 में गन्ने के उत्पादन में पर्याप्त वृद्धि होने की ग्राशा है। जुट-मेस्ता पूर्ति मे वर्षो तक कमी रहने ग्रौर परिणामतः मुल्यों के अंचे रहने के बाद, वर्ष 1985-86 में इसकी रिकार्ड फसल होने की संभावना है। इसके परिणामस्वरूप, अधिक पर्ति की स्थिति उत्पन्न हो गई, जिसक कारण भारतीय जूट-निगम द्वारा बाजार म बड़े पमाने पर हस्तक्षेप करना स्रावश्यक हो गया ग्रौर जूट-मेस्ता के न्यूनतम समर्थन मल्य को बनाए रखने में काफी प्रयास करने पड़े।

कृषि के क्षेत्र में एक युक्तिसंगत मूल्य नीति न केवल वांछित फमल पद्धति को बहाल करने बल्कि कुछ फसलों की पृति में होने वाली घट-बढ को कम करते के साधन के रूप में भी ाम ग्रा सकती है।

म्रादरणीय उपसभाध्यक्ष महादय, इस समीक्षा में कहा गया है कि वर्ष 1984-85 में खाद्यान्नों के उत्पादन में कमो मुख्यतः खरोक के उत्पादन में गिरावट से हुई है। यद्यपि समग्र उतादन में कनी मुख्यत: उपज स्तरों में गिरावट होने के कारण हुई। वर्ष 1984-85 में गेहूं का उत्पादन 2.8 प्रतिशत से गिरकर 442.3 लाख मी0 टन हम्रा और इसी प्रकार से दालों से भिन्न नोटे अनाजों के उत्पादन में, जो सामान्यतया वर्षा पोषित फज़लें है 8.1 प्रतिशत गिरावट हुई। चने का उत्पादन भी 4.2 प्रतिशत कम होकर 45.5 मी 0 टन रह गया । अप 1984-85 में मूंगफली का उत्पादन 4.8 प्रतिशत घटकर 67.4 लाख मी0 टन हम्रा । यह गिरावट फसल के म्रंतर्गत क्षेत्र में 2.8 प्रतिशत की वृद्धि के वावजूद हई ।

स्रादरणीय उपप्रभाष्ट्रिक्ष महोद्य, स्राधिक समीक्षा जो सरकार ने प्रन्तुत की है स्रोर जा सःतवीं पंचववीं योजता की मसिवदा सरकार ने प्रस्तुत किया है। इस समय हिन्दुस्तान में 150-155 लाख टन गल्ला होता है, करोब 15 करोड़ टन गल्ला होता है और चीन में 400 मिलियन टन होता है यानी 35 हरोड़ टा। इसी प्रकार हिन्दुस्तान में 10 मिलियन टन लोहे का उत्पादन है, जबिक चीन में 42 मिलियन टन उत्पादन हो रहा है।

स्रादरणीय उपसभाष्यक्ष महोदय,
श्रीमती इंदिरा गांधी के नेतृत्व में भारत
सरकार ने सातवीं पंचवर्षीय योजना का
मसिवदा तैयार किया। हमारे देश के
नेता राजीव गांधी जी हमारे देश को एक
शक्तिशाली देश के रूप में लाकर इक्कीसवीं
शताबदो में प्रतिस्थापित करना चाहने हैं।
इसी सातवीं पंचवर्षीय योजना के उद्देश्य में लिखा है:—

"हमारे देश में योजना, राष्ट्र के मूल लक्ष्यों धौर उद्देश्यों को प्राप्त करने (श्री कल्पनाथ राय)

का एक उपवारण है । महात्मा गांधी ष्मा स्वपन था कि ग्रपने देश के प्रत्येक भीर हरेक व्यक्ति की म्रांखों के म्रांस्म्रों को पोंछा जाये । योजनागत विकास के रास्ते पर चलने की शुरू ग्रात से हमारे देश ने जो बड़ी प्रगति की है, उस पर गर्व बरना हमारे लिए उचित ही है। परन्तू ग्रभी भी काफी बड़ी संख्या में **ऐसे लोग हैं जिन**की श्रांखे गीली इसलिए हमारा काम स्पष्ट है । हमें पहले से भी कहीं ग्रधिक गहन ग्रभियान गरीबी के विरुद्ध शुरू करना है। हाल के अनुभवों से पता चलता है कि प्राधु-निक विज्ञान और प्रौद्योगिकी की शक्तियों के उपयोग से भ्रब पहले की भ्रपेक्षा यह स्निश्चित करना श्रधिक संभव है कि ग्रधिकांश मानव जाति का चिरकाल तक गरीब बने रहना भ्रपरिहार्य नहीं रह गया है । गरीबी हटाने के लक्ष्य को प्राप्त किया जा सकता है। परन्त् यह नहीं मान लिया जाना चाहिए कि विकास मुफ्त भोजन के समान है। रहन-सहन का स्तर उच्च उत्पादकता के मामले से जुड़ा हुन्ना है। इसके लिए पगडंडियां नहीं होतीं । श्रावश्यक संसाधन जटाने और ग्राधनिकीकरण तथा सामाजिक विकास की गति को कायम रखने के लिए सख्त निर्णय जरूरी होंगे । इसके साथ ही हमें नई संरचनात्रों, नए दृष्टि-कोणों नई नैतिक संहिता की जरूरत है। श्राप चाहें तो नह सकते हैं कि ऐसी सांस्कृतिक क्रांति हमें लानी होगी, जिसमें राष्ट्रीय लक्ष्यों के प्रति समपर्ण प्रतिबद्धता हो उत्कृष्टता की खोज पर बल हो ताकि हम दुर्लभ संसाधनों का श्रच्छे से श्रच्छा संभव उपयोग कर सकें।

हमारा काम ग्रासान नहीं भ्रनेक चुनौतियां ग्रौर ग्रनिश्चितताएं हमारे सामने हैं। परन्तु हमारे देश में श्रत्यन्त नम्यता लचीलापन भौर विद्यमान है । इसने भ्रतीत में श्रनेक तूफानों से टक्कर ली है। श्रपनी जनता की प्रकृति भीर भावयश्कताभी के भनु-सार उपयुक्त विकास के स्वायत मार्ग को खोज नि**ालने के संकल्प में हमारा** राष्ट्र कृतनिश्चय है।

सातवीं योजना प्रभाव की चित्र भीर शोषण से मुक्त नवीन भारत के निर्माण के लिए एक विशाद राष्ट्रीय प्रयास की छवि प्रस्तुत करती इसके उद्देश्य कार्यनीतियां तथा कार्यकम इस तरह से तैयार किए गए हैं कि वे राष्ट्र के सदा से संजोए लक्ष्यों की प्राप्ति सहायक सिद्ध हों । यह योजना प्रगति समृद्धि सामाजिक न्याय ग्राँर ग्रात्म-निर्भरता के रास्ते पर ग्रधि गधिक तेज गति से म्रागे बढ़ने के लिए भारतीय जनता की सामाजिक आकांक्षा की एक ग्रभिव्यक्ति है। मुझे विश्वास है कि राष्ट्रिय एकता ग्रीर ग्रनुशासन की भावना से मार्गदर्शन प्राप्त करके हमारे सभी लोग इस योजना को सफल करेंगे ।" म्रादरणीय उपसभाध्यक्ष महोदय, हमारी सातवीं योजना के उद्देश्य स्पष्ट हैं । हमारी श्रार्थिक समीक्षा के कुछ पहलू हमने ग्रापके सामने प्रस्तुत किए हैं। इस समय हिन्दुस्तान 1300 करोड़ रुपए का खाद्य तेल विदेश से मंगा रहा है। इसी वर्ष हमारे देश को सरकार की 6 लाख टन चोनी विदेश से मंगानी पड़ेगी । हिन्दुस्तान बुनियादी रूप से कृषि प्रधान देश है । हिन्दुस्तान की पूरी भ्रयंब्यवस्था कृषि पर निर्भर करती है। क्या कारण है कि श्राज लोग काफी संख्या में गांवों की छोड़कर शहरों की तरफ भाग रहे हैं। ग्राज छोटे ग्रीर मझौले किसान ग्रीर 18 एकड़ सीमा में रहने वाले किसान ब्रर्बनाइ जेशन के एक्सप्लोजन के कारण बहुत तेजी से शहरों की तग्फ भाग रहें, हैं। कृषि ग्राज घाटे का सौदा बनता जा रहा है । श्राज हिन्दुस्तान में 45 हजार मैगावाट बिजली का उत्पादन हो 🤚 रहा है। 60 परसेंट बिजली शहरों और उद्योग के लिए होती है, बाकी 40 परसेंट बिजली का उपयोग हिन्दुस्तान के सात लाख गांवों या किसानों से सम्बन्धित काम के लिए हो रहा है। हमें सरकार की प्राथमिकतात्रों को बदलना होगा । जब तक हिन्द्स्तान की खेती, गांव ग्रौर किसान की हालत को सुधारने की दिशा में सरकार पहल नहीं करेगी तब तक हिन्दुस्तान में रोजगार के भवसर भीर उत्पादन के सक्त को सरकार पूरा नहीं सुर सकती ।

मैं सरकार से निवेदन करना चाहता हं कि जब ग्राप विनियोग विधेयक पेश करते हैं तो 1300 करोड़ के विनियोग विधेयक में केवल 15 करोड रुपया फसल बीमा के लिए रखते हैं। यह दृष्टिकोण धापको बदलना होगा ग्रीर किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित करना होगा । भ्रमरीका जैसे पंजीवादी देश में एक किली नाइट्राजन के बदले एक किलो गेहूं मिल सकता है, मगर हिन्दुस्तान में एक किलो न।इट्राजन का दाम 7 रुपया है और एक किलो गेहं का दाम 1 रुपया 60 पैसे है। जापान में 7 रुपए एक किलो नाइट्रोजन खाद का दाम है, लेकिन धान का दाम 5-6 रुपए किलो है जबकि हिन्दुस्तान में धान का दाम 1 रुपया 42 पैसे किलो है। इस समय खेती घाटे का सौदा बनतो जा रही है। जब तक खेती में नयी टैक्नोलोजी महीं ग्राई थी तब तक किसान अपने बैलों का इस्तेमाल बारके, बैलों ग्रौर गाय के गोबर की खाद इस्तेमाल करके, कुएं से या नदी से सिंचाई के लिए पानी इस्तेमाल करके ग्रपने श्रम के माध्यम से खेत में उत्पादन करता था । लेकिन वर्तमान परिस्थिति में खेती का ढांचा बिलकूल बदल गया है। 4-6-8 या 12 एकड़ जोतने वाले किसान को ग्रपनी खेती की जुताई करने के लिए ट्रैक्टर का इस्तेमाल करना पड़ता है । उसे कीट नाशक दवाइयों श्रीर उर्वरकों का इस्तेमाल करना होता है। उसे नलकूप या नहरों के माध्यम से पानी लेना पड़ रहा है। मजदूरी भी बहुत बढ़ गई है। जो किसान ग्रपने हाय से काम करता है उसके लिए भी खेती भ्राज घाटे का सौदा बन गई है। किसानों के खेतों में पैदा होने वाली चीजों का दाम बिलकुल ठीक नहीं है। जो कारखानों में चीजें बन रही हैं उनके दाम लगातार बढ़ते जा रहे हैं, वे कभी घटते नहीं हैं। अगर किसान ने अपने खेत में ज्यादा गल्ला पैदा किया तो भी उसे नुकवान भुगतना पड़ता है, कम गल्ला पैदा किया तब भी नुकसान भुगतना पड़सा है। हमारी सरकार को दाम नीति निर्धारित करनी पड़ेगी। हमारे विश्वनाथ प्रताप सिंह ने एक मसविदा पेश किया है कि जो पाँग्लक सेक्टर में बनने वाली चीजें

हैं उनके दाम निर्धारित किए जायें, लेकिन वह दाम निर्धारित करने में कभी हिन्दुस्तान की धर्य व्यवस्था पर ग्रसर नहीं पड़ेगा जब तक कि हिन्दुस्तान...

श्री राम श्रवधेश सिंह: प्वाइंट ग्राफ ग्राडर । माननीय सदस्य को शायद मालूम नहीं है कि पब्लिक सेक्टर में जितनी चीजे पैदा होती हैं सब का दाम केन्द्रीय सरकार निर्धारित करती है ग्रीर दाम बढ़ाती जाती है ।

श्री कल्पनाथ राय: मुझे मालूम हैं। तो मैं यह कह रहा था कि जो पब्लिक सेक्टर में चीजें पैदा होती हैं उनको दाम सरकार निर्धारित करती है ग्रीर उसको एडिमिनिस्टर्ड प्राइस कहते हैं । उसी के संबंध में कभी हमारे वित्त मंत्री श्री विश्व नाथ प्रताप सिंह जी ने घोषणा की है कि हम घ:टे की ग्रर्थ व्यवस्था को, डेफिसिट फाइनेंस की भ्रर्थ व्यवस्था को देश में इंट्रोड्य्स करें या जो चीजें पैदा होती हैं उन के दाम निर्धारित किये जाये। तो मैं वित्त मंत्री जी से कहना चाहता हं कि जब तक कारखानों में पैदा होने वाली चीजों के, प्राइवेट सेक्टर में पैदा होने वाली चीजों के और पब्लिक सेक्टर में पैदा होने वाली चीजों के दामों के लिये एक दाम नीति नहीं निर्धारित की जाएगी तब तक हिन्दुस्तान की ग्रर्थ व्यवस्था को विकासोन्मुख नहीं बना सकते ।

श्राण किसान श्रीर गांव का प्रश्न है।

श्राण हिन्दुस्तान के किसान भारी संख्या
में गांवों को छोड़कर शहरों की तरफ
भाग रहे हैं क्योंकि खेती घाटे का सौदा
बन गया है। खेतों में काम करने वाले
किसानों के लड़के श्राण वहां से भाग रहे
हैं। श्रगर खेतों में मुनाफा होता तो वे
दो, चार सौ रुपयों की नौकरी के लिये
उसकी तलाश में शहरों की तरफ न भागते।
इसलिये श्रगर खेती को बढ़ाना है श्रीर
श्रपनी सातवीं पंचवर्षीय योजना के उद्देश्यों
को पूरा करना है—जिस का उद्देश्य है
मुल्क के उत्पादन को बढ़ाना, यहां की
उत्पादकता को बढ़ाना श्रीर सोगों को
रोजगार के श्रवसर प्रदान करना, तो उस

### श्री कल्पनः य रायी

के लिये हिन्दस्तान में जब तक खेती से पैदा होने वाले स्प्रमानों के दाम कारखानों में पैदा होने वाले सामानों के रेश्यों में नहीं तय किये जायेंगे तब तक इस समस्या को हम नहीं हल कर सकते। इस विनियोग विधेयक पर बात करते समय शाप मझे कछ समय खेती पर बोलने का मौका दीजिए। मैं सदन से भ्रौर श्राप से निवेदन करना चाहता हं कि हिन्दस्तान में भारत सरकार को एक कमीशन विठाना चाहिए उसके द्वारा वह हिन्दस्तान के सात लाख गांवों के किसानों का सर्वे कराये। मेरा कहना है कि हिन्द्रतान के किसान, 90 परसेंट किसान इस समय धर्ज से लदे हए हैं। अगर सर्वे किया जाये तो पुरे हिन्द्स्तान के किसान श्रौर खेती करने वाले लोगों पर 90 परसेंट लोगों पर सरकार का या बैक का या किसी की-ग्रापरेटिव का कर्ज लदा हुग्रा है कि यह खेती कभी बाढ का शिकार होती है ग्रौर कभी सुखे का शिकार होती है। ग्रौर श्रब खेती विना पैसे के हो नहीं सकती। खेती के लिए किसान को दैक्टर का इस्तेमाल करना ही पड़ेगा। ग्राज बिहार ग्रीर उत्तर प्रदेश में बाढ़ ग्रायी हुई है। (ध्यय-धान) भ्रौर उस बाढ़ के कारण करोड़ों कोड रूपये की फसल वहां नष्ट हो गयी है। एक तरफ उत्तर भारत में बाढ़ के कारण प्रलय मचा हुआ है और दूतरो त.फ **क्रांब** के दक्षिण भारत में सुखे प्राबलम पैदा हो गया है इसीलिए हमारे सिंचाई मंत्रो श्री के० एल० राव ने कहा था कि दक्षिण ग्रौर उत्तर भारत की नदियों को जोड़ा जाये ग्रोर पानी का वितरण सही ढंग से किया जाये ताकि पूरे देश के किसानों को ग्रौर यहां के खेतों को पानी मिल सके। इसीलिए के 0 एल 0 राव ने उत्तर ग्रीर दक्षिण की नदियों को जोड़ कर पानी के सही इस्तेमाल करने का एक मसविदा पेश किया था सरकार के सामने ग्रौर मैं कहना चाहता हूं कि जब तक हिन्दुस्तान के पानी इस्तेमाल सही ढग से नहीं होगा यह बाढ़ श्रीर सुखे की समस्या बनी रहेगी। एक तरफ उत्तर में देश बाढ़ का शिकार

है भीर दसरी तरफ दक्षिण में देश सखे का शिकार होता है। इन दोनों समस्यात्रों को निपटाने के लिए पानी का उचित रूप से हम को वितरण करना होगा ग्रौर जो 15 करोड की व्यवस्था इस विनियोग विधेयक में की गयी है, स्राज तो करोड़ों रुपयों को फसल नष्ट हो गयी है वाढ़ ग्रौर सुखे के कारण, क्या इस रकम से उन किसानों को हालत में कुछ सुत्रार किया जा सकता है? इस लिए मैं सरकार से निवेदन करना चाहता हुं कि हिन्दूस्तान की खेतो को सुधारने के लिए हिन्दुस्तान के किसानों के खेतों में पैदा होने वालो वस्तम्रों के दाम निर्धारित करने के लिए सरकार एक स्पष्ट दाम नोति को घोबगा करे जिस के तहत यह तय होना चाहिए कि कारखानों में बनने वाली चाजें जितनो लागत में बनती हैं उसके डेढ़े दाम में बिकेंगो । स्रादरणोय उपसभाष्यक्ष महोदय. कारखानों में बनने वाली जो वस्तूए हैं चाहे वे प्राइवेट सैक्टर में बनतो हैं, वे लागत खर्चे के ड्यौढ़े के म्रदर बिकें मौर जो खेतों में सामान किसान पैदा करता है वह जब श्रपने घर से सामान बेचे तो पूरे साले के अदर एक ग्राना किलो से उसके दाम में घाटा वढी नहीं होनी चाहिए तब हिन्दुस्तान की सच्चो दाम नीति होगी ग्रौर उसके माध्यम से शहरों ग्रौर गावों में काम करने वाले लोगों का उत्पा-दन श्रच्छाहोगा।

इन शब्दों के साथ मैं विनियोग विधेयक का समर्थन करता हूं भ्रौर सरकार से प्रार्थना करता हूं कि वह किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित करे।

श्री राम श्रद्धेश सिंह : माननीय उपसभाध्यक्ष जी, मैं इस बिल का विरोध करने के लिए खड़ा हुग्रा हूं। ऐसी निकम्मी सरकार को, ऐसी दृष्टिहीन सरकार को हम नहीं चाहते है कि ग्रौर पैसा दिया जाए ऐप्रोप्रियेशन बिल के जिरए इसे पास करके।

महोदय, मैं यह कहना चाहता हूं कि इस सरकार की दृष्टिहीनता से पूरा देश ग्राज ज्वालामुखी के मुंह पर बैठा हुग्रा है, चाहे वह पूर्वी क्षेत्र हो चाहे पंजाब हो

श्रोर मैं यह कहने वाला हूं ग्रीर भविष्य-वाणी तो नहीं लेकिन दृढ़ता के साथ जो आसार मैं देख रहा हूं उसके आधार पर कह सकता हूं कि देश के भीतरी भाग में, मध्य भाग में भी बवंडर उठने वाला है। यह बवंडर दूसरे रूप का होगा क्योंकि जिस ढ़ंग से यह सरकार चल रही है, लोगों को प्रलोभन देकर उकसाती है, फिर उसको दबाती है। मैं स्नापका ध्यान खींचना चाहता हूं कि जब जनता में मांग उठती है तो ये कमीशन बैठा देते हैं, कमीशन बहाल कर देते हैं। कमीशन की रिपोर्ट ग्राती है तो उसकी रिपोर्ट पर खेल करती है, श्रांख-मिनौनी क ती है। जनता को धोखा देतो है। जनता उसके नीचे त्राहिमाम त्राहिमाम करती है तो सारे देश को दूसरी दिशा में वरगलाने लगती है।

श्रीमन्, मैं ग्रापो याद दिलामा चाहता हूं कि शुरू में बहुत सीमित मांग थी कि ग्रानंदपुर साहब रेजे.लैशन को मान लिया जाए। उसको ये टर तते रहे श्रीर श्रंत में उत्र प्रस्ताव को मानना पड़ा पूरा का पूरा, टोटल माना लेकिन पूरे देश की तबाह करके। म्राज उसी तरह से मैं कहता चाहता हूं कि मंडल ग्रायोग की सिफारिशों को जिस तरह से यह सरकार तोड़ रही है, मरोड़ रही है, उप समितियां बना रही है, उसकी रिपोर्ट को लागू नहीं करना चाहतो है, उसके ग्रजाम इसे भूगतन पड़ेंगे। मैं जोरदार शब्दों में कहना चाहा। हं कि इस देश की 52 फीसदी आवादी की यह सरकार गुमराह करना चाहती है। काका कालेलकर ग्रायोग की सिफारिशों को इन्होंने 22 साल ता टरकाया । 1973 में श्रांदोलन छिड़ा । मेरे नेतृत्व में मेरे लिमे जिले में लड़ाई छिड़ी। उसके बाद जनता पार्टी ग्राई, उसने मंडल ग्रायोग नियुक्त किया । मंडल ग्रायोग की सिकारिशें 1980 की 31 दिसंबर से पड़ी हुई हैं लेकिन उन सिफारिशों पर अमल नहीं हुआ, यह सरकार उन पर टाल-मटोल कर रही है। कितनी ही उप समितियां बना दो, कितनी ही कैंबिनेट कमेटियां बना दो, जांच कराग्रो, क्या ग्राप इसकी जांच कराने को तौर तैयार हो कि पिछड़े वर्ग की हैसियत में क्या इजाफा हुन्। है ?

श्रो कल्पनाथ राथ: श्रीमन्, मेरा व्यवस्था का प्रश्न है। राम ग्रवधेश जी मंडल ग्रायोग की बात कर रहे हैं... (व्यक्षान)

उपसमाध्यक्ष (श्रो एव. हनुमनतप्या)ः इसमें प्वाइंट म्नाफ म्रार्डर नहीं है... (ब्यनजान)

श्रो कल्पनाथ राय : श्रादरणीय उपसनाध्यक्ष महोदय, मंडल श्रायोग की सिफारिशों को यह खुद नहीं लागू कर रहे हैं ग्रीर न इनको सरकार ने लागू किया ग्रीर कहते हैं हमारे लिए कि लागू नहीं कर रहे हैं । यह बनायें कि इन्होंने एक भी महिला का जगह दी ? (ब्यवधान)

श्री राम अवधेश सिह: मैं ग्रापके माध्यम से यह निवेदन करना चाहता हं श्रपने लायक दोस्त कल्पनाथ राय जी से कि थोड़ी इनकी याददाश्त छोटी हो गयो है। मंडल ग्रायोग की सिफारिश 31 दिसम्बर, 1980 जो सर ार के सुपुर्द की गयी जब कि हमारी सरकार नहीं थी इनकी सरकार थी। यह बात भूल रहे हैं कि मंडल भ्रायोग की सिफारिशें किन को लागू करनी थी। मंडल ग्रायोग को सिकारिशें इन्होंने लागु नहीं की, इनकी सरकार ने लागू नहीं की । इसलिए थोड़ा अपनी याद-दाश्त को दुरुस्त कर लें। मैं यह कहना चाहता हूं कि इन्होंने मेरे चार मिनट ले लिये हैं (ब्यन्धान) यह टाइम मेरे टाइम में से निकाल दिया जाए।

मैं बता रहा था कि क्लास वन की सर्विस में कभी भी पिछड़ी जातियों के लोग 1.45 परसेंट हैं।

श्री कल्पनाथ राष: महिलाश्री के बारे में बताइये ?

श्री राम अवधेश सिंह : उस पर भी श्राता हूं । श्राप थोड़ा छेड़छाड़ कम कीजिए (ब्यवधान) मैं बोलना चाहता हूं श्रीर यह छेड़े जाते हैं ।

क्लास द्वितीय की नौकरियों में श्रमी भी 2.56 परसेट पिछड़े वर्ग के लोग हैं और तुतीय श्रेणी में 7.78 परसेंट [श्री राभ अवधेश सिंह]

ज़ोग हैं ग्रीर चतुर्य श्रेणी में ग्रभी भी 14.78 परसेंट लोग हैं इसका मतलब क्या हम्रा? यह सारी रिपोर्ट में है। 52 फीसदी आवादी के बारे में आप कह रहे हैं। मैं ग्रापको वार्न करना चाहता हूं, चेतावनी देना चाहता हूं कि एक फीसदी पूरे देश की आबादी को आप सीख लें। वहां की लोकल ग्राबादी हिसाब से 52 फीसदी श्रापकी नींद हराम कर देगी। ग्राप क्या चाहते हैं कि सारा पिछड़ा वर्ग, कन्याकुमारी से लेकर कश्मीर तक. पंजाब से लेकर बंगाल तक वही रास्ता सिखों ने रास्ता ग्रपनाये जो अपनाया है ? क्या तभी भ्राप को वात समझ में ग्रायेगी ? क्या तभी ग्राप उस दिन रास्ते पर श्रायेंगे जब वहां के लोग लोहिया और गांधी के रास्ते को छोड़ कर दुसरे रास्ते पर भ्रा जायेंगे ? तब आपको रोने के लिए भ्रांखें भी नहीं मिलेंगी भीर श्रापके पास समय भी नहीं रह पायेगा कि उनको समझा सकेंगे। मैं कहना चाहता हं, सरकार को बहत भ्रदब के साथ कहना चाहता हं कि अपनी ढुलगुल नीति को सरकार को छोड़ देना चाहिए (समय की घंटी) श्रभी तो मेरे पांच मिनट भी नहीं हुए ।

उपसमाध्यक्ष, (श्री एच. हनुमनतप्पा) : भ्रापने ग्रपने पांच मिनट ले लिये हैं ।

श्रीराम म्रबधेश सिंहः ग्रभी तो मैंने शुरु किया है।

मैं एक बात और सरकार की नीति के बारे में कहना चहता हू। मध्य प्रदेश में पिछड़ा वर्ग के लिये क्या रिब-र्वेशन लागू कर दिया गय है ? चनः व के पहले इसे लागू करने की बात गयी थी। क्या गुजरात में पिछड़ा का रिजर्वेशन लागू कर दिया गया है ? ग्रान्ध्र में तो रामाराव की सरकार ने किया है। कर्नाटक में भी किया गया है। मध्य प्रदेश की सरकार के बाबू श्रर्जुन सिंह ने तुरन्त चुनाव के बद यह वापस ले लिया। कितनी वेशमं बात है सरकार के लिये। मैं यह भी कहना च हता हूं कि गुजरात के माधव सिंह सोलंकी साहब ने भी कहा था। उन्होंने भी वोट लेने के बाद वापस ले लिया । इसकी भोट लेने के बाद उन पर दवाब पड़ा। श्री माधव सिंह सोलंकी इसके लिए लड़े श्रीर श्रागे उनको मौका मिलेगा तो वे रिजर्वेशन करेगे। लेकिन ये दिल्ली के महराजा लोग जो दिल्ली की गद्दी पर बैठे हुये हैं, ये क्या करते हैं, यह सब को मालूम है। श्रन्त में उनको मजबूर होना पड़ा। वह दिन दूर नहीं जब श्री माधव सिंह सोलंकी जी बगावत का झंडा लेकर श्रागे जयोंगे श्रीर हम लोग उस दिन का इंतजार कर रहे हैं कि वह दिन श्रये श्रीर हम लोग मिल करके इस दिल्ली की हुकूमत को उखाईं।

दूसरी एक भ्रन्य महत्वपूर्ण वात की श्रोर मैं ग्रन्पका ध्यान खींचना चाहता है। भारत की न्यायप लिका के ऊपर इस देश के जनतंत्र का भविष्य टिका हम्रा है। इस देश में एकजी स्पटिव है। पार्लिय। मेंट का चुनाव होकर लोग एक्जीक्यटिव में बैठे हुने हैं। लेकिन भ्राज जिस तरह के लोग एक्जीक्युटिव में बैठे हुये हैं उनमें जितना भ्रष्टाचार हो गया है उस सब को देखकर जनता का विश्वास उन पर से उठ गया है। लेकिन फिर भी हमारी जो न्य⊦यपःलिकः है उस पर विश्वास बचा हम्रा है। उनको विश्वास है कि यही न्य यप लिका शायद कुछ कर दे। लेकिन हमारी न्यायप लिका के चुनाव का भी प्रावधान है। 124 धाराँ सुप्रीम कोर्ट के जजेज के लिए है ग्रीर 217 घार हाई कोर्ट के जजेज के लिए हैं ग्रौर 333(ए) जिला जजों के लिए है। जो लोग\*

\*जिनकी सभा में पहुंच है, वे उसको पा जाते हैं। हमने यह देखा है कि \*

\* . . . (व्यवधान)

ठाकुर जगत पाल सिंह (मध्य प्रदेश): श्रीमन् मेरा पाइन्ट ग्राफ श्राडंर है। ये एसा नहीं कह सकते हैं...(ब्यवधान)

<sup>\*</sup>Expunged as ordered by the Chair.

श्री राम धवधेश सिंह : उपसभाध्यक्ष महोदय, मैं कह रहा था कि 124 श्रीर 217 धार एं ऐसी हैं जिनके अन्तर्गत\* \*...(व्यवधान)

THAKUR JAGATPAL SINGH. Sir, on a point of order. He cannot say this. It is an aspersion on the judiciary. (Interruptions).

भी राम प्रविधेश सिंह : मुझ को जानकारी है, इसलिए कह रहा हूं। उदाहरण दे सकता हूं।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You conclude now.

SHRI CHIMANBHAI MEHTA (Gujarat): Sir, he is casting aspersions on the judiciary.

श्री राम प्रविधेश सिंह : ग्रापको जानकारी नहीं है। जो लोग\* \*...(ब्यवधान)

उपभाष्यक (श्री एवं हनुमनतप्या): श्रापके 6 मिनट थे। ग्राप 12 मिनट तक बोल चुके हैं। ग्रब ग्राप समाप्त कीजिये।

Are you going to answer the interruptions?

श्रो राम भ्रवधेश सिंह: उन्होंने मेरा जो वक्त लिया है उसको भी भ्राप देख लीजिये। चार मिनट तो उन्होंने ले लिये हैं।

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): Sir, this is something which cannot go on record. It is an aspersion on the High Court and the Supreme Court Judges.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Singh, you conclude now.

SHRI B. K. GADHVI: Sir, it cannot go on record.

SHRI CHIMANBHAI MEHTA: Mr. Vice-Chairman, please allow me. Let him continue; I do not mind. But, Sir, two Members and also the Minister have pointed out that he is casting aspersions on the judiciary. Those words, after your persual should be expunged.

THE VICE-CHAIRMAN (SHRI H. HANUMANATHAPPA); After I look into the records, I will see what should be done.

श्री राम अवधेश सिंह : श्रीमन्, मेरा कहना यह हैं कि इन प्रावधानों का दुरुपयोग सत्ताबारी पार्टी करती है। मैं यह भी कहना चाहता हूं कि सारे देश में ग्राज तक करीब 380 जजेज हाई कोर्टस में हैं। उनमें एक भी जज म्रादिव सी नहीं है। इस देश की 37-38 सालों की ग्राजादी में एक भी ग्र दिवासी जज नियुक्त नहीं किया गया है। चार जज हरिजन जरूर हैं श्रीर 12 पिछड़े वर्गों के हैं। पांच महिला जज हैं। व सारे श्रांकड़े बताते हैं कि श्राप 37-38 सालों में भी श्रादिव सियों को जज नहीं बना सकें हैं। श्र<sup>ृ</sup>पको उनको भी जुडि• शियरी में हिस्सा देना च हिए था। यहां हरिजन हैं आदिवासा हैं या पिछड़े वर्ग के लोग हैं उनको आपने कितना हिस्सा दिया है मिनिस्ट्रा में, ग्राप जरा यह बतलाइये । 3 प्रतिशत ब्रहमण लोग हैं लेकिन श्राधे, 50 प्रतिशत मिनि-स्टर व बने बैठे हैं और अदिवासो ग्रीर हरिजनों को मिलागर 24 प्रतिशत मिनिस्ट्रः में है । क्षितना कोटा श्रापने दिया है। स्रापने ये सःर: चःजें इस ढंग से कर रखा हैं कि ...(क्षमय को घंटा)

दो मिनट का समय लूगा।

क्षेत्रीय विषमता के वारे में मैं कहना चाहूंगा। किस तरह से क्षेत्रीय विषमता चल रहा है यह आप भलाभांति जानते हैं। बिहार में कराब कराब 54 फासदो खिनाज पदार्थ मिलते हैं और वहां जो मास पैदा होता है हम लोग पिछले दिनों इस बातका बहुस कर रहे थे कि

<sup>\*</sup>Expunged as ordered by the Chair.

[श्री राम अवधेश सिंह]

The Appropriation

ए स्व लाइजेशन शब्द सुनने में बहुत अच्छा लगता है। जितने में लोहा बोकारो मे मिलेगा उतने हं पैसे में हिस्याणा में मि: अधिमा, उतने पैसों में पंजाब में मिल जायेगा यह सूनने में जिलना भ्रच्छा लगा। है । पंताब और हरियाणा में लोहा पैदा नहीं हो ग लेक्टिन जो लीहा बो : रो में पैदा होता है, हरियाणा क्रार पंजाब वाले उन लोहे से बनाते हैं, ट्रैक्टर बनाते है मशानें बनाते हैं म्रोर किंट 40 प्रतिसाह ज्यादा कामत में वह बिहार में बिनाता है । बिहार क्राज**ं उ**सा संदह का दालोना बना हुई है, उस: सरह दम उम्रोतवेश बना हुम्रा है जिर तरह से ब्रिटिश इंडिया में भारत उपनिवेश बना हुआ था । यहां से दःच्या-माल हो जाता था और वहां उसा से पक्रामाल बनाक्षर यहां भेजा जाता था। ध्राज बिहार उस: तरह का एक उनिवेश इस उनिवेशनाद की बना हुआ है बंद करो । ग्रगर ग्रापने इस उपनि-वेशवाद को बंद सहीं किया ता भैं जार से कहना घाइता हूं कि वह दिन दूर नहीं है जब हम लागकोयला देना बंद कर देंगे, लोहा भेजता बंद करा देंगे, गाडियां चलता बंद कर देंगे बिहार को लुटा जा रहा है। जहां प्रति व्यक्ति आयं 1378 रुखा है ओर हरियाणा का निस्ती है ? 3600 रुना से ज्यादा ग्रीर पंजाब का कितना है? 4896 रुपए ? आप यहां से लोहा कोयला मेगनाज लाइर समान बनाते हैं ग्रांर उसने ग्रामदना करते हैं ग्रीर हम लोग भूखे रहते हैं ग्रीर फिर करते (समय **हैं** कि बिह<sub>े</sub>र वाले पिछड़े हैं **की घंट**ी) में पिछड़े इलाकों के बारे में बोल रहा हं (समय की घंटी)

उपसभाष्यक (श्री एच० **तप्या)** : नहीं नहीं ग्रापने बहत बोल दिया है।

श्री राम प्रवधेश सिंहः दो मिनट।

में केंद्रीय सरकार की जो पब्लिक **धंड**रटेनिंग्स हैं, उनके बारे में कहना चाहता है। उनमें बहत चोरियां होता हैं,

भयानक चोरियां होतो हैं में चाहता हं कि 5 हजार करोड़ रुपया सालाना सारे पब्लिक ग्रंडरटेकिंग्स में चोरा होता है। मिनिस्ट्रा लेवल लेकर डाइरेक्टर, मैनेजिंग *ड*,इरेक्टर क्रीर चेथरमैन से लेकर नाचे के वाच एंड वार्ड तक सब मिले हुए होते हैं। में च।हता हूं कि सन्कार का जो पब्लिक श्रंडरटेकिंग्स<sup>े</sup>कमेट≀ है, पब्लि⊴र ए∴उन्टस कमेटः हैया और भा छोटा: पालियामेंटरा इ.मेटा बनाई जाय उन चारियों के बारेमें जांच का जाय। केवल बो:ारो में हा प्रति दिन 30 लाख रुपए से लेकर 50 लाख रुपये तक को चोरः होता है । मैं चेतावनः के साथ कहना चाहता हूं कि बी गरो में, हटिया में ये तमाम चारियां होता है और यदि त्राप पव्लिक ग्रंडरटैंकिंग्स का चोरियां नहीं रखेंगे तो अप देश को ग्रागे नहीं ले जा सकते हैं क्योंिक 55 फासदा से ज्यादा प्लान आउट ले का पैसा पब्लिक ग्रंडरटैं शिस में खर्च होता है ग्रीर देश का जो इ.सा पैसाखर्च हाला है यह चे। रियों में निकल जाता है इसका अगर आप नहीं रोकेंगे तो देश कंगल हो जायेगा श्रीर जनता पूरा तल्ह से टूट आयेगा। सरकार से मैं कैटेगराइला अ हो वाहता हुं कि जो जकाब आये तो मंत्रा महोदय बतायें कि चोरियों का रोहने के लिए वे क्या करेंगे ? पब्लिक अडर्टेनिक्स है जो . . . \*

THE VICE-CHAIRMAN HANUMANTHAPPA): Whatever honourable Member has said about the persons who cannot defend themselves here will be expunged from the record,

The house now stands adjourned till 11-00 A.M. tomorrow.

> The House then adjourned at ten minutes past six of the clock. till eleven of the clock, on Wednesday, the 14th August, 1986.

<sup>\*</sup>Expunged as ordered by the Chair.